

**Ferry service to Vivekanand Rock Memorial**

3792. DR. KARAN SINGH:

SHRI M. RAMANNA RAI:

SHRI V. S. VIJAY RAGHAVAN:

SHRI GIRIDHAR GOMANGO:

SHRI R. K. MHALGI:

SHRI NAWAL KISHORE SHARMA:

Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether ferry service to the Vivekananda Rock Memorial will shortly be suspended;

(b) whether this will not adversely affect tourists traffic to this unique temple; and

(c) if so, what steps Government intend to take to ensure the continuance of ferry services to the Memorial?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) to (c). The information is being collected from the State Government of Tamil Nadu and will be laid on the Table of the House.

**Sewage Disposal**

3793. SHRI ZAINUL BASHER: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that a deputation of the co-operative house-building societies met the Lt. Governor of Delhi in regard to hardship faced by them in the matters of sewage disposal from their colonies; and

(b) if so, the reasons for the delay in completion of the work and the measures contemplated?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b). Lt. Governor's Office has reported that in the absence of specific name of the deputation or cooperative house building society that met Lt. Governor, no comments can be offered in this regard.

**Nature of Tenancy Laws**

3794. SHRI ATAL BEHARI VAJPAYEE: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether government's attention has been drawn to a report in the Statesman dated October 9 last that disputes between landlords and tenants account for normally 80 per cent civil cases and over 30 per cent of criminal cases pending in Delhi's Lower Courts and that the causes for these disputes is the nature of tenancy laws according to survey conducted by the Indian Journal of Sociology;

(b) the facts in this regard, specific provision of the laws which are supposed to cause the disputes; and

(c) Government's reaction in this regard?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Yes, Sir.

(b) and (c). The details in this regard are being collected from the concerned authorities.

**Composition of Agricultural Scientists recruitment Board**

3795. SHRIMATI GEETA MUKHERJEE:

SHRI AJOY BISWAS:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the composition of the Agricultural Scientist Recruitment Board of the Indian Council of Agri-

cultural Research has been changed to include two nominees of the Minister for Agriculture;

(b) whether this is in accordance with the rules and bye laws of the I.C.A.R. Society;

(c) whether this change has approval of the governing body of the I.C.A.R.; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION SHRI R. V. SWAMINATHAN): (a) to (d). No change in the composition of the Agricultural Scientists Recruitment Board has been made. The Chairman, Agricultural Scientists Recruitment Board constitutes Selection Committees for making selections to various posts. These Selection Committees consist of experts in the disciplines concerned and a representative of the Indian Council of Agricultural Research besides the Chairman, Agricultural Scientists Recruitment Board or his nominee. On the recommendations of the Estimates Committee of the Lok Sabha in their 35th Report, recently a number of improvements have been introduced in the working of Agricultural Scientists Recruitment Board. One of the changes introduced in consultation with the Chairman, Agricultural Scientists Recruitment Board and with the approval of the Government is that for scientific posts, in the scale of Rs. 2000—2500 and above, the Selection Committee will consist of two experts nominated by the Chairman, Agricultural Scientists Recruitment Board and two experts nominated by the President, Indian Council of Agricultural Research from a panel of eminent and appropriate experts submitted by the Director-General. In addition each Selection Committee would have a representative of the Indian Council of Agricultural Research as provided in the rules. This change in the constitution of the Selection Committee is in accordance with the rules and bye-laws

of the Indian Council of Agricultural Research Society and has been approved by the Governing Body of the Indian Council of Agricultural Research.

### कृषि सेवा केन्द्र

3796. श्री दिलीप सिंह शूरिया :  
क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्र सरकार ने पिछड़े जिलों में कृषि सेवा केन्द्रों को खोलने और उन्हें पांच वर्ष तक अनुदान देते रहने की एक योजना बनाई थी;

(ख) यदि हां, तो क्या कृषि सेवा केन्द्रों को 5 वर्ष तक अनुदान दिया गया है;

(ग) मध्य प्रदेश के कई कृषि सेवा केन्द्रों को केवल तीन वर्ष तक ही अनुदान दिए जाने के क्या कारण हैं और क्या मध्य प्रदेश के उन कृषि सेवा केन्द्रों को बाकी दो वर्ष का और अनुदान देने का प्रस्ताव सरकार के विचाराधीन है जिन्हें दो वर्ष का अनुदान नहीं दिया गया है;

(घ) क्या केन्द्र सरकार को इस बात की जानकारी है कि कृषि सेवा केन्द्र सम्बन्धी योजना सफल नहीं रही है, और

(ङ) यदि हां, तो क्या उसके कारणों का पता लगाया गया है?

कृषि तथा ग्रामीण पुनर्निर्माण मंत्रालय में राज्य मंत्री (श्री आर० बी० स्वामीनाथन) :  
(क) केन्द्रीय सरकार ने सारे देश में, न कि केवल पिछड़े जिलों में, कृषि सेवा केन्द्रों की स्थापना की योजना